

PAPERS LAID ON THE TABLE

APPROACH TO FOURTH FIVE YEAR PLAN
COLLECTION OF STATISTICS (CENTRAL)
AMENDMENT RULES

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): I beg to lay on the Table:

- (1) A copy of 'Approach to the Fourth Five Year Plan [Placed in Library. See No. LT-2333/68].
- (2) A copy of the Collection of Statistics (Central) Amendment Rules, 1968 published in Notification No. SO. 2967 in Gazette of India dated the 7th September, 1968, under subsection (3) of section 14 of the Collection of Statistics Act, 1953. [Placed in Library. See No. LT-2334/68].

12.52 hrs.

TRANSFER FROM JAIL AND RELEASE OF MEMBER
(Shri Madhu Limaye)

MR. SPEAKER: I have to inform the House that I have received the following two communications dated the 25th and 26th November, 1968, respectively, from the Superintendent, Central Jail, New Delhi:—

1. "I have the honour to inform you that Shri Madhu Limaye, Member, Lok Sabha, has been admitted in this jail, the 23rd November, 1968, on transfer from Patna Central Jail (Bihar) and will be produced in the Supreme Court of India, New Delhi, on the 25th November, 1968.

I may further add that he will also be produced in the Court of Sub-Divisional Magistrate, Sadder Monghyr, on the 28th November, 1968, in case U/s. 151/107—117 (3) Cr. P. C. in

response to endorsement dated the 20th November, 1968, recorded by the said Court at the back of the warrant for Intermediate Custody (Section 344 of the Criminal Procedure Code)."

2. "I have the honour to inform you that Shri Madhu Limaye, Lok Sabha, was produced in the Supreme Court of India, New Delhi, on the 25th November, 1968 and was released by the order of the Supreme Court of India, New Delhi, the same day."

SHRI NATH PAI (Rajapur) We would like to raise one important point. If I have understood you clearly, you have read out from the letter and stated that the communications are from the Superintendent, Central Jail, New Delhi, and are to the effect that Shri Madhu Limaye had been brought to that Jail on the 23rd November, 1968. Today is the 27th November, 1968. I know how the post office is functioning. May I know it takes so long for this basic communication (which is under our laws to be immediately communicated to you) to reach you? Why is there this kind of apathy and indifference? This is something very serious. We would like you to get an explanation. This is not the first time that we have raised this matter.

MR. SPEAKER: We received the communication yesterday evening. I think that in the case of the first communication there was delay, but the second communication about his release....

SHRI NATH PAI: I am raising the question of delay in regard to the first one.

MR. SPEAKER: According to what they say, the transfer was made on the 23rd November. We shall have to verify when he reached here and

all that. He was transferred from Mongyr. So, the time taken for the journey is also there.

SOME HON. MEMBERS: Every time, it is the same story.

MR. SPEAKER: The time taken by the journey is also there. Therefore, the details are to be looked into.

श्री कंबरनास गुप्ता : (दिल्ली सदर) :
प्रध्यक्ष महोदय यह मधु सिमये जी की
बात नहीं है सिर्फ एक ही केस नहीं है, इस
तरह के बहुत मारे केसेज हमारे सामने घाते
हैं इस चीज के बारे में आपको देखना चाहिये।

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

FOURTIETH REPORT

SHRI KHADILKAR (Khed.): I beg to present the Fortieth Report of the Committee on Private Members' Bills and Resolutions.

12.54 hrs.

INDIAN RAILWAYS (AMENDMENT) BILL—contd.

Clause 2—contd.

MR. SPEAKER: The House will resume further clause-by-clause consideration of the Indian Railways (Amendment) Bill.

The Business Advisory Committee had allotted 3 hours for this, but we have already taken 6 hours. At least now, we have to finish it quickly. We are having clause-by-clause consideration now. The general discussion had taken 6 full hours. No doubt, it is an important Bill and it is good that so much time, in fact, double the time allotted, was taken. But I think we shall have to finish the clauses a little more quickly.

We were discussing clause 2 and the amendments thereto. Shri Lobo Prabhu may now continue his speech.

SHRI S. M. BANERJEE (Kanpur): We should have at least 2 hours more as there are 63 amendments.

SHRI LOBO PRABHU: (Udipi): In my speech yesterday, I was developing two ideas. The first was that it was not good for labour, unions and for the parties supporting them to go against public opinion. The second was that it was not good for parties which are so interested in these unions to create an image that they are against public opinion, which image is also confused with the image of the whole Opposition. I would like to state here that we of the Opposition would like to stand shoulder to shoulder with every party in this House; we stand shoulder to shoulder with them when they are in a position to have public opinion on their side. So on this occasion, I would like to appeal to the parties supporting labour to realise that we are also for labour, in the context of the whole country, in the context of all workers, in the context of the economy.

SHRI GEORGE FERNANDES (Bombay South): In the context of exploiting them.

SHRI LOBO PRABHU: In this context, if they would like us to support labour, we are ready.

I have moved my first amendment.

Now I come to the second which is to the effect that in respect of squatting and other forms of satyagraha the provision should not be restricted only to those who obstruct the movement of trains but should apply also to those who obstruct the use by the public of any form of facility available to them whatsoever.

12.57 hrs.

[Mr. DEPUTY-SPEAKER in the Chair]

It is quite possible for obstructing the public, to go on with a strike in